

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 14  
**(IB)-37(PB)/2018**

**IN THE MATTER OF:**

Dinesh Kumar Jain & Ors.

..... Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

..... Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 19.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator


Mr. B. Vinod Kanna, Adv. with Mr. Omprakash Vijay,  
Liquidator

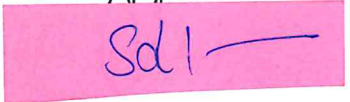
For the Respondent

Mr. Rakesh Kumar, Mr. Krishan Kumar, Ms. Arveena  
Sharma, Ms. Preeti Kashyap, Advs.

**ORDER**

The Liquidator has submitted that in CA-857/2018 relating to the same land issue of the Corporate Debtor, orders were reserved on 18.01.2019, but till date that Order has not been pronounced, therefore he says it will become difficult to proceed further without getting an adjudication over the issue, in view of the same, at request of the parties, CA-857/2018 reserved for Orders, is hereby re-opened and posted for hearing along with other applications on **23.09.2020**.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**